


**GOVERNMENT OF MEGHALAYA
LAW (B) DEPARTMENT**

NOTIFICATION

Dated Shillong, the 19th August, 2014

No. LJ(B) 72/2012/14, - In exercise of the powers conferred by sub-section (1) of Section 2 of the Meghalaya Autonomous District (Administration of Justice) Act (Assam Act XIV of 1960 as adapted and amended by Meghalaya, the Governor of Meghalaya is pleased to appoint Shri David D.Sangma, MCS, as Addl. Deputy Commissioner, North Garo Hills District, Resubelpara generally for trial of cases, civil and criminals and the Governor is further pleased to direct that Shri David D.Sangma, as such Addl. Deputy Commissioner shall, for the general purposes aforesaid, exercise all the powers of the Deputy Commissioner under the Rules for the Administration of Justice and Police within North Garo Hills District, Resubelpara with immediate effect and till he holds the said post.



(E.M.Donn)

Deputy Secretary to the Govt of Meghalaya,
Law (B) Department


Dt. Shillong, the 19th August, 2014

Memo No. LJ (B) 72/2012/14-A,

Copy to :-

1. The Director of Printing & Stationery, Meghalaya, Shillong for publication of Notification in the Meghalaya Gazette.
2. The Deputy Commissioner, North Garo Hills District, Resubelpara. This has a reference to your letter No. NGHD/Judl/2014/1549, dt 18.08.2014
3. Personnel & A.R. (A) Department for information.
4. Shri David D.Sangma, MCS, Addl Deputy Commissioner, North Garo Hills District, Resubelpara
5. The DEO (Data Entry Operator) L.R Office, Room No. 104, Main Sectt Building for uploading the notification in the Law Department website.
6. Guard File
7. Office Copy

By Order etc,



Deputy Secretary to the Govt of Meghalaya,
Law (B) Department